

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.108  
**C.P.(IB)/171(AHM)2021**

**Proceedings under Section 94 IBC**

**IN THE MATTER OF:**

Namit Subodh Kumar Jain Personal Guarantor of Eternal  
Motors Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 14/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Ravi Pahwa, Advocate  
For the Respondent / FC : Mr. Dhruvkumar Chuhan, Advocate (for SBI)  
For the CD : Mr. Kamil Lokhandwala, Advocate

**ORDER**

It is seen that, the IRP report was never served upon the financial creditor either by RP of the personal guarantor since 2020. Even on the last date of hearing we directed the Applicant/PG to handover the copy to the respondent / financial creditor (SBI), which is not done.

Last opportunity is given to the applicant/PG to serve the copy of the report, within a period of three days, giving liberty to the financial creditor to file response, if any, within seven days. Thereafter, and rejoinder, if any, by the applicant before the next date of hearing.

Re-list on 24.06.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**